- (d) if so, the details thereof; and
- if not, the reasons therefor? (e)

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (e) Information is being collected and will be placed on the table of the House.

Vanasadhara Water Dispute Tribunal

1857. SHRI DILIP KUMAR TIRKEY: Will the Minister of WATER RESOURCES be pleased to state:

- whether the Vanasadhara Water Dispute Tribunal has been constituted and (a) necessary logistics and support provided to the Tribunal to facilitate its smooth functioning; and
- if not, the details of the steps taken to ensure regular and smooth functioning and expeditious hearing by the Tribunal?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT) (a) and (b) The Vansadhara Water Disputes Tribunal has been constituted by the Central Government on 24.2.2010 and the dispute related to Inter State Vansadhara River has been referred to it for adjudication. The logistic and support for the Vansadhara River Water Dispute has been provided as given below:—

The Government has sanctioned 14 temporary posts which has been filled of official staff car with driver and two attendants has been provided to the Chairman and to the Members of the Tribunal. The office space for the Tribunal has been allocated by Ministry of Water Resources, New Delhi and thereafter, two effective sittings of the Tribunal have been held in its new office premises. The functioning of the Tribunal commensurates with the provision of Section 5(2) of the Inter State River Water Disputes (ISRWD) Act, 1956.

Policy for inter-linking of rivers

†1858. SHRI PARVEZ HASHMI: Will the Minister of WATER RESOURCES be pleased to state:

whether it is a fact that the policy for inter-linking of rivers has been formulated for the purpose of fulfilling the shortage of water throughout the country;

[†] Original notice of the question was received in Hindi.